

F.No. SS-M015/1/2023-Standard-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 26th July, 2024

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding reoperationalization of Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations related to standards of Packaged Drinking Water (other than Mineral Water).

Reference is drawn to the direction issued *vide* File No. SS-M015/1/2022-Standard-FSSAI dated 30.05.2022 operationalizing the Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations w.r.t. the values of Total Dissolved Solids, Calcium and Magnesium and subsequent order dated 21.06.2022 and 03.01.2023 regarding partial modification in the above direction and extension in the date of implementation respectively. Further, the provisions related to permissible limits of Calcium, Magnesium and Total dissolved solids in Packaged Drinking Water were re-operationalized *vide* direction dated 12.03.2024.

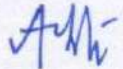
2. The final amendment regulations have been approved by the Food Authority in its 42nd meeting and the same are in the process of approval for final notification, which is expected to take more time for its publication in the Gazette of India. Meanwhile, to allow the FBOs to formulate Packaged Drinking Water (other than Mineral Water), it has been decided to re-operationalize the following provision with effect from **01.07.2024**:

“Under sub-regulation 2.10.8 relating to the standards of Packaged Drinking Water, the Permissible Limits given in column (3) of the Sr. No. 5 of Table 2, Sr. No. 15 and 16 of Table 3 shall be substituted with the following:

Total dissolved solids,mg/l	75 to 500
Calcium (as Ca), mg/l	10 to 75
Magnesium (as Mg), mg/l	5 to 30

3. This issues with approval of the competent authority in exercise of the power vested under the Section 18(2)(d) read with 16(5) of the Food Safety and Standards Act, 2006.

Encl: Copy of directions dated 30.05.2022, 21.06.2022, 03.01.2023 and 12.03.2024.



(Anil Mehta)
Director
Regulation Division
FSSAI, New Delhi

To:

1. All Food Safety Commissioners.
2. All Authorized Officers, FSSAI.
3. All Central Designated Officers.

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Divisional Heads, FSSAI
4. CITO, FSSAI- for uploading on the website.

SS-M015/1/2022-Standard-FSSAI
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
(खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(विज्ञान एवं मानक प्रभाग)
एफडीए भवन, कोटला रोड, नई दिल्ली- 110002

Dated, the 30th May, 2022

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding operationalization of Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations regarding the standards of Packaged Drinking Water (other than Mineral Water).

In exercise of the power conferred under Section 92 of the Food Safety and Standards Act, 2006, FSSAI had framed the Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations w.r.t. the values of Total Dissolved Solids, Calcium and Magnesium based on the recommendations of Scientific Panel/Committee.

2. The above mentioned draft amendment regulations are in the process of approval by Food Authority. The draft publication and its final notification are likely to take further more time. Meanwhile, to allow the FBOs to formulate Packaged Drinking Water (other than Mineral Water), it has been decided to operationalize the following provisions of the above mentioned draft amendment with immediate effect:

“Under sub-regulation 2.10.8 relating to the standards of Packaged Drinking Water, the Permissible Limits given in column (3) of the Sr. No. 5 of Table 2, Sr. No. 15 and 16 of Table 3 shall be substituted with the following:

	Total dissolved solids, mg/l	75 to 500
	Calcium (as Ca), mg/l	10 to 75
	Magnesium (as Mg), mg/l	5 to 30

3. This issues with approval of the competent authority in exercise of the power vested under the Section 18(2)(d) read with 16(5) of the Food Safety and Standards Act, 2006.


30/5

(भास्कर, ऐन)

सलाहकार (विज्ञान एवं मानक)

To

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs
2. Advisor (QA)
3. Head (RCD)/Head (Regulations)/ Head (Legal)
4. Director (TICD)-with a request to communicate to all Authorized Officers
5. All Regional Directors, FSSAI
6. CITO, FSSAI-with a request to upload this clarification on FSSAI website

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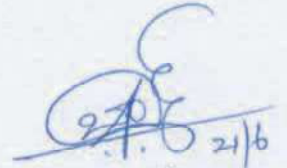
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(विज्ञान एवं मानक प्रभाग)
एफडीए भवन, कोटला रोड, नई दिल्ली- 110002

Dated, the 21st June, 2022

Subject: Partial modification - Direction under Section 16(5) of Food Safety and Standards Act, 2006 dated 30.05.2022 – reg.

Reference to the direction issued vide File No. SS-M015/1/2022-Standard-FSSAI dated 30.05.2022 operationalizing Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations w.r.t. the values of Total Dissolved Solids, Calcium and Magnesium.

2. In partial modification, it has been decided that implementation date of the above direction will be from 01.01.2023 and no further extension beyond 01.01.2023 shall be provided.
3. This issues with approval of the competent authority in exercise of the power vested under the Section 16(5) of the Food Safety and Standards Act, 2006.



(भास्कर, एन)
सलाहकार (विज्ञान एवं मानक)

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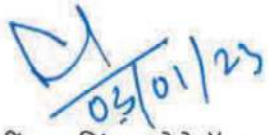
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(विज्ञान एवं मानक प्रभाग)
एफडीए भवन, कोटला रोड, नई दिल्ली- 110002

Dated, the 3rd January, 2023

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding operationalization of Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations regarding the standards of Packaged Drinking Water (other than Mineral Water).

Reference to the direction issued vide File No. SS-M015/1/2022-Standard FSSAI dated 30.05.2022, operationalizing Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations w.r.t. the values of Total Dissolved Solids, Calcium and Magnesium, and subsequent direction dated 21.06.2022 regarding partial modification in the above directions.

2. Representations have been received from the stakeholders seeking transition time for implementation of the directions, after due consideration of the requests, the Authority has decided to extend the date of implementation for the above directions by 01.07.2023 or until final notification of ibid draft regulations whichever is earlier.
3. This issues with approval of the Competent Authority in exercise of the power vested under the Section 16(5) of the Food Safety and Standards Act, 2006.


(डॉ. हरिंदर सिंह ओबेरॉय)
सलाहकार(विज्ञान और मानक)

To

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs
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Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 12th March, 2024

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding reoperationalization of Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations related to standards of Packaged Drinking Water (other than Mineral Water).

Reference is drawn to the direction issued *vide* File No. SS-M015/1/2022-Standard-FSSAI dated 30.05.2022 operationalizing Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations w.r.t. the values of Total Dissolved Solids, Calcium and Magnesium and subsequent order dated 21.06.2022 and 03.01.2023 regarding partial modification in the above direction and extension in the date of implementation respectively.

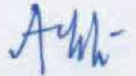
2. The final amendment regulations have been approved by the Food Authority in its 42nd meeting and the same are in the process of final notification, which is expected to take more time for its publication in the Gazette of India. Meanwhile, to allow the FBOs to formulate Packaged Drinking Water (other than Mineral Water), it has been decided to re-operationalize the following provision with effect from **01.01.2024**:

“Under sub-regulation 2.10.8 relating to the standards of Packaged Drinking Water, the Permissible Limits given in column (3) of the Sr. No. 5 of Table 2, Sr. No. 15 and 16 of Table 3 shall be substituted with the following:

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3. This issues with approval of the competent authority in exercise of the power vested under the Section 18(2)(d) read with 16(5) of the Food Safety and Standards Act, 2006.

Encl: Copy of directions dated 30.05.2022, 21.06.2022 & 03.01.2023.



(Anil Mehta)
Director
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